

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

UNSTARRED QUESTION NO. 2639

ANSWERED ON 24.03.2025

INTER-STATE WATER DISPUTES

2639. SHRI P. WILSON

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the demands made by the State of Tamil Nadu in its memorandum dated July 25th, 2024, regarding inter-State water disputes and the steps taken by Government in response to each of these demands;
- (b) whether Government has considered to give in-principal approval for the Vaigai – Gundar link project and declare it as national project and provide funding as requested by State of Tamil Nadu, provide details thereof; and
- (c) if not, the details and reason for delay in granting in-principal approval?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) Memorandum dated 25.07.2024 of the State of Tamil Nadu, *inter alia*, contains a request for constitution of a Water Disputes Tribunal for Pennaiyar Basin. The State of Tamil Nadu requested for early submission of the report of the Negotiation Committee and for constitution of the Tribunal accordingly.

Subsequently, the Negotiation Committee submitted its report in September, 2024. Further, the Supreme Court, in an Order dated 26.11.2024 in the Original Suit 1 of 2018 (State of Tamil Nadu vs State of Karnataka & Others) acknowledged the efforts for mediation made by the Central Government, without success and granted three more weeks' time to file the Report of Negotiation Committee before the Court. Accordingly, the Central Government has submitted the report of Negotiation Committee before the Hon'ble Court through an affidavit. The matter is currently *sub-judice* in the Supreme Court

(b) & (c) No such proposal regarding Vaigai-Gundar link project has been received for appraisal in the Central Water Commission.
